

Extra Fare Charged on Purna-Khandwa Line

508. SHRI UTTAM RATHOD:
Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the Central Railway charges extra fare for the distance actually covered on Purna-Khandwa line than the other routes;

(b) whether it is also a fact that the people here presented many times that this extra charge should not be levied; and

(c) if so, what action Government have taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALIKARJUN): (a) No extra fare is charged. However on the Khandwa-Hingoli portion of the Khandwa-Purna line passenger fares are being levied on actual distance inflated by 33-1/3 per cent.

(b) A few representations have been received against the continuance of inflation in the distance for charge on the Khandwa-Hingoli section.

(c) The inflation is being continued as even with the present inflation the line is working at a loss.

Passengers and Goods Transportation

510. SHRI DHARAM BIR SINHA;
SHRI R. P. YADAV;
SHRI V. KISHORE CHANDRA
S. DEO:

Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government are considering any proposal to remove disparities in passenger and goods transportation in the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH): (a) and (b). Presumably the reference is to the different rates of fares and freights as well as the road tax obtaining in various States. The fixation of these rates fall within the competence of the State Governments. The differences in the rates arise due to the differences in the costs of operation, which apart from in-upts costs, depends on local conditions also.

Permission to Vanaspati Manufacturers to Omit Vitamin 'A'

511. SHRI DHARAMBIR SINHA:

SHRI P. K. KODIYAN:

SHRI CHANDRADEO PRASAD VERMA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that Government had issued a notification to the effect that the Vanaspati manufacturers could omit Vitamin 'A' from the product; and

(b) if so, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE: (SHRI NIHAR RANJAN LASKAR): (a) No. However, a notification has been issued for inviting objections/suggestions from the public on a proposal, that minimum requirements of 25 IU of synthetic vitamin A per gram may be omitted from the standards prescribed for vanaspati under the provisions of the Prevention of Food Adulteration Rules.

(b) The proposal is based on the view that the bulk of Vitamin A incorporated in vanaspati gets destroyed during cooking and frying.